CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

LEPASTICIST.

ORDERS OF THE BENCH

Date of Order: 03.04.2013

<u>CP No. 72/2012 (OA No. 269/2007) with MA No. 417/2012</u>

Ms. Kavita Bhati, counsel for petitioner.

Mr. Anupam Agarwai, counsel for respondents.

Upon perusal of the compliance report submitted by the respondents, we are fully satisfied that the substantial compliance of the order dated 07th April 2011 passed by this Tribunal in OA No. 269/2007 has been made by the respondents.

In view of this fact, the Contempt Petition stands dismissed. Notices issued earlier to the respondents are discharged. However, liberty is given to the applicant that if any grievance(s) is left over, the applicant can agitate the same before the appropriate authority/forum.

In view of the order passed in the Contempt Petition, no further order is required to be passed in the Misc. Application for condonation of delay. Accordingly, the Misc. Application stands disposed of.

(ANIL KUMAR)
MEMBER (A)

(JUSTICE K.S. RATHORE) MEMBER (J)

10. S. Na

<u>Kumawat</u>